

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 03
IA No. 495/JPR/2022
CP No. (IB)- 312/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shyam Duvey, Prop. Harsh Agencies and Infra Projects

...Operational Creditor

Versus

Rajtech Infrastructure Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

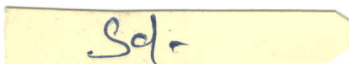
Present Through Video Conferencing: -

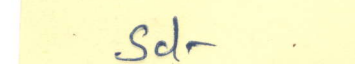
For the RP : Ajay Kumar Atolia

ORDER

IA No. 495/JPR/2022:

This is an application filed by the RP for communication of decision of Committee of Creditors to appoint Interim Resolution Professional as Resolution Professional. It is seen that CoC by a mandate of 100 % passed a resolution to appoint Mr. Ajay Kumar Atolia as RP in this matter. Mr. Ajay Kumar Atolia is confirmed as RP in this matter. **IA No. 495/JPR/2022** stands disposed of accordingly.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

October 18, 2022